

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s SRIRAM INFRAPROJECTS & VENTURES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Sriram Infraprojects & Ventures Private Limited
2.	Date of incorporation of corporate debtor	19.09.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100KA2011PTC060474
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: No.56, 7th B Main Road, 4th Block Jayanagar, Bangalore, Karnataka, India, 560011 Project Site: Sriram Riverwood situated at Nettigere Village, Uttarahalli, Bengaluru - 560116
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 28.09.2026 (order received on 06.10.2026)
7.	Estimated date of closure of insolvency resolution process	04.04.2027 (Sunday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Rajendra Kothari IBBI/IPA-002/IP-N01225/2022-2023/14132 AFA Valid Till 30.06.2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-703, Iskon Riverside, Near Shelaleikh Society, Shahibaug, Ahmadabad, Gujarat, 380004 Email Id: ip.nkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Blue Rose, Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra – 400066 Email Id: ibc.sivpl@gmail.com
11.	Last date for submission of claims	20.10.2026 (Tuesday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. T V Siva Prasad IBBI/IPA-003/ICAIN00406/2021-2022/14051 2. Balajee Sumant Chemote IBBI/IPA-002/IP-N01297/2024-2025/14464 3. Vivek Satyaprakash Jalan IBBI/IPA-002/IP-N01295/2024-2025/14452
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Physical address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench, has ordered the commencement of a corporate insolvency resolution process of **M/s SRIRAM INFRAPROJECTS & VENTURES PRIVATE LIMITED** on 28.09.2026 (Order received on 06.10.2026)

The creditors of **M/s SRIRAM INFRAPROJECTS & VENTURES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 20.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Nilesh Rajendra Kothari

Interim Resolution Professional

In the matter of Sriram Infraprojects & Ventures Private Limited

IBBI/IPA-002/IP-N01225/2022-2023/14132

AFA Valid upto: 30.06.2027

Correspondence Address: 410, 4th Floor, Blue Rose, Industrial Estate,
Near Metro Mall, Borivali East, Mumbai, Maharashtra – 400066

Email Id: ibc.sivpl@gmail.com

Date: October 08, 2026

Place: Mumbai

FORM NO. FORM WIN 14

[Rule 20]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH
IN THE MATTER OF SECTION 271-272 OF COMPANIES ACT, 2013
AND READ WITH THE COMPANIES (WINDING UP) RULES 2020
IN THE MATTER OF

M/S.SRI BALAJI REAL ESTATE ... PETITIONER
VS.
M/s. A.M. DEVELOPERS (INDIA) PRIVATE LIMITED ... RESPONDENT
C.P.No.10/2015 (T.P. IBC) No. 06/BB/2024
NOTICE OF WINDING UP ORDER
(Rule 20 of the Companies (Winding Up) Rules 2020)

By an order made by the Hon'ble National Company Law Tribunal Bengaluru in the matter of A.M. Developers (India) Private Limited dated 29.09.2026 (Copy of the order received/ivide email dated on 01.10.2026) and appointed Shri K Dushyantha Kumar as a Liquidator, in place of the Official Liquidator of the Hon'ble High Court of Karnataka. It was ordered that the Respondent company be wound-up under the provisions of Section 271-272 of the Companies Act, 2013.

K. Dushyantha Kumar
Liquidator
A.M. Developers (India) Private Limited
Reg. No.: IBBI/PA-002/IP-N00237/2017 18/10688

Date: 07.10.2026
Place: Bengaluru

DISA INDIA LIMITED

Regd. Office: World Trade Center (WTC), 16th Floor,
Unit No. S-1602A, Brigade Gateway Campus,
26th, Dr. Rajkumar Road, Malleswaram-Rajajinagar,
Bengaluru - 560 055. Tel: +91 80 22495700-03, Fax: 080-22496750
E-mail: investor.relations@norican.com
CIN No: L85110KA1984PLC006116

NORICAN
Shipping Industry

NOTICE

NOTICE is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company with face value of Rs.10/- each, have been reported lost/misplaced and holder(s) purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person having objection to the issue of duplicate share certificates in respect of the said shares should communicate to the Company or Registrars with necessary proof within 15 days from the date of this Notice, failing which the Company will proceed to consider the applications for issue of duplicate share certificates in favour of the Shareholder/ Buyers/ Legal Heirs and thereafter any objection/s in this matter will not be entertained.

FOLIO NO.	CERT NOS.	DIST NOS.	SHARES	NAME OF THE SHAREHOLDER
K000849	1238	732601 – 732700	100	KANIKA AGRAWAL

Place: Bangalore
Date: 7th October, 2026

For DISA India Limited
Shrithree M S
Company Secretary

TEAMLEASE SERVICES LIMITED

CIN: L74140KA2000PLC118395

Infinix Square, B-4, B-5, B-6, HAL Industrial Estate,
HAL GB Quarters, Vibhutipura, Bengaluru – 560037, Karnataka
Tel: + 91 80 6824 3333 Fax: + 91 80 6824 3001
corporateaffairs@teamlease.com | https://group.teamlease.com

POSTAL BALLOT NOTICE, REMOTE E-VOTING
PARTICULARS AND CUT-OFF DATE

1. NOTICE is hereby given pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended ("Rules") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS – 2") issued by the Institute of Company Secretaries of India and pursuant to all other applicable laws and regulations, the General Circular Nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 05, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 03/2022 dated May 05, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19, 2024, and 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs, Government of India and SEBI Circular SEBI/HO/CFD/CFO-POD-2/P/ CIR/2024/133 dated October 03, 2024 (hereinafter collectively referred to as "the Circulars"), to the Shareholders or Members ("Members") of TeamLease Services Limited ("Company") for seeking approval by way of passing Special Resolutions for the following Resolutions as set out in the Postal Ballot Notice ("Notice") dated Tuesday, August 25, 2026 by remote electronic voting process only ("remote e-voting").

Sl No.	Description of the Resolution(s)	Type of Resolution(s)
1.	To adopt TeamLease Services Limited Employee Stock Options and Restricted Stock Units Scheme 2026	Special
2.	To approve Grant of Employee Stock Options and Restricted Stock Units to the Employees/Directors of the Subsidiary Company(ies) of the Company under TeamLease Services Limited Employee Stock Options and Restricted Stock Units Scheme 2026 out of and within the overall ceiling approved under Item No. 1, and not in addition thereto	Special

2. In compliance with the aforesaid Circulars, electronic copies of the Postal Ballot Notice have been sent to all Members whose email IDs are registered with the Registrar and Share Transfer Agents / Company / Depository Participant(s) and whose names appear in the Register of Members / List of Beneficial Owners as on Wednesday, September 30, 2026 (**Cut-off date**). The Company completed the dispatch of Postal Ballot Notice in electronic mode on Wednesday, October 07, 2026.

3. Further, in compliance with Regulation 44 of the SEBI Listing Regulations, MCA Circulars and provisions of the Act and relevant rules made thereunder, the Company is providing e-voting facility through KFin Technologies Limited ("KFinTech") for all the Members holding shares in physical or dematerialized form as on Wednesday, September 30, 2026 being the cut-off date, to enable them to cast their votes electronically on the businesses specified in the Postal Ballot Notice.

1. Voting rights of a member / beneficial owner shall be in proportion to their Equity Share of the paid-up equity share capital of the Company as on the Cut-off date, i.e., Wednesday, September 30, 2026. Only the Members whose names are recorded in the Register of Members / List of Beneficial Owners as on the Cut-off date will be entitled to cast their votes by remote e-voting. Any person who is not a member as on the Cut-off date should treat this notice for information purpose only.

II. The e-voting facility will be available during the following voting period:

Commencement of e-voting	End of e-voting
October 08, 2026 at 09:00 A.M. IST	November 06, 2026 at 05:00 P.M. IST

III. The remote e-voting module shall be disabled / blocked by KFinTech beyond 05:00 P.M. IST on Friday, November 06, 2026 and once the vote on a resolution is cast by the Shareholder, the Shareholder shall not be allowed to change it subsequently.

IV. As and when there is a change in email IDs of members, they are requested to update the same with their Depository Participant (in case of shares held in electronic form) or with Company's Registrar and Transfer Agent i.e., KFinTech (in case of shares held in physical form), as the case may be.

4. The Company has appointed Mr. Mukesh Siroya, M Siroya and Company, Practicing Company Secretary (FCS: 5682, COP: 4157), Mumbai to act as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner. Ms. Bhavyata Acharya (CP No. 21758; M. No. A25734), Practicing Company Secretary, shall be the alternate Scrutinizer to him. The results of the Postal Ballot shall be declared on or before Tuesday, November 10, 2026. The results of the Postal Ballot will also be displayed on the Company's website: <https://group.teamlease.com/>, and on KFinTech's website: <https://evoting.kfintech.com> besides being communicated to the Stock Exchanges where the Company's shares are listed.

5. The Postal Ballot Notice, along with instructions relating to e-voting is available on the Company's website <https://group.teamlease.com/>, on the website of KFinTech <https://evoting.kfintech.com>, and at the relevant sections of the websites of the stock exchanges on which the Equity Shares of the Company are listed i.e., National Stock Exchange of India Limited and BSE Limited at <http://www.nseindia.com> and <http://www.bseindia.com> respectively.

6. Any grievances relating to Postal Ballot through E-voting can be addressed to Ms. Alaka Chanda, Company Secretary at Infinix Square, B-4, B-5, B-6, HAL Industrial Estate, HAL GB Quarters, Vibhutipura, Bengaluru - 560037, Karnataka. Telephone: +91 80 6824 3333 or through e-mail at corporateaffairs@teamlease.com.

7. In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of <https://evoting.kfintech.com/> (KFinTech Website) or contact – Mr. Ratna Babu Vagdu / Mr. Premkumar Nair, (Unit TeamLease Services Limited) of KFinTech, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or email to enward.ris@kfintech.com or call KFinTech's Toll free No. 1-800-309-4001 for any further clarifications.

For TeamLease Services Limited
Sd/-
Alaka Chanda
Company Secretary and Compliance Officer
(M. No F10911)

Date: October 07, 2026
Place: Bengaluru

NOTICE

PARIJATHAMMA M A (Deceased) and ANANBARAMA SETTY (Deceased) were holding 1200 shares of face value Rs.1/- in United Breweries Limited having its registered office at UB Tower, UB City, 24 Vittal Mallya Road, Bengaluru, Karnataka 560001 in Folio UB0006044 bearing share certificate no. 107727 with Distinctive No. 3110651-3111850.

I, MALKALA ANANDARAMASETTY JAYAPRAKASH, being the claimant, hereby give notice that the said Share certificate(s) are lost and I have applied to the company for issue of duplicate Share certificate.

The public is hereby warned against purchasing or dealing in anyway with the said Share certificate. The company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

MALKALA ANANDARAMASETTY JAYAPRAKASH
Folio No: UB006044
Date: 07-10-2026

Form No.URC-2
Advertisement giving notice about
registration under Part I of Chapter XXI
(Pursuant to section 374(b) of the Companies
Act, 2013 and Rule 4(1) of the Companies
(Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of Sub-Section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days to the Registrar of Companies, Bengaluru that TIERX DATA CENTER SOLUTIONS LLP, a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Private Company limited by shares.

2. The principal object of the Company is as follows:
To carry on the business of designing, developing, manufacturing, marketing, and selling data center infrastructure solutions and other related activities, including but not limited to racks, rooms, and containers.

3. A copy of the draft Memorandum and Articles of Association of the proposed company may be inspected at the office at No.173, Industrial Suburb, 2nd Stage, Yeswanthpur, Bangalore, Bangalore North, Karnataka, India, 560022.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar, Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, Gurgaon, Haryana - 122050, within 21 days from the date of publication of this notice, with a copy to the LLP at its registered office at No.173, Industrial Suburb, 2nd Stage, Yeswanth pura, Bangalore, Bangalore North, Karnataka, India, 560022.

Names of the Applicants
Mr. Elamsetti Ravinder Reddy Designated Partner
DIN : 11065159
Ms. Sunetha Jupilli Designated Partner
DIN : 09799654
Dated this October 08, 2026

SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
PRESSCOM PRODUCTS PRIVATE LIMITED - In Liquidation

Liquidator's Office: B-11, 3rd Floor, Geetanjali Enclave,
Opp. Aurobindo College, New Delhi – 110017

Date and Time of E-Auction: 03.11.2026, Tuesday (TIME: 03:30 PM TO 05:30 PM)

Notice is hereby given to the public at large for inviting bids for Sale of M/S PRESSCOM PRODUCTS PVT LTD - In Liquidation having its registered office at Plot No. 69, BSPICOT Industrial Complex, Phase II, Hosur, Tamil Nadu – 635109, India by the Liquidator appointed by the Hon'ble NCLT, Chennai Bench dated 26.03.2026 on "As is where is basis", "As is what is basis", "Whatever there is basis", and "No recourse basis".

The Auction pertains solely to one motor vehicle (car) parked in Bengaluru, forming part of the liquidation estate of Presscom Products Private Limited (Corporate Debtor), and is being conducted during the course of the liquidation process of the Corporate Debtor.

It is hereby mentioned that any other asset(s) of the Corporate Debtor DO NOT FORM PART of the present E-Auction. Other assets, if any, shall be sold separately later in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations, 2016.

Particulars	Date of Auction and Time	Reserve Price	EMD	Incremental Value
Sale of assets of CD under Regulation of IBBI (Liquidation Process) Regulations, 2016	03.11.2026 03:30 PM to 05:30 PM (With unlimited extension of 5 minutes each)	1,65,000	16,500	1,000/-

Last date of submission of eligibility documents
Inspection and Due Diligence
Last Date for submission of Earnest Money Deposit (EMD)
Date of the e-auction
Declaration of Highest Bidder
Declaration of Successful Bidder

23.10.2026, as mentioned in detail in the Process Document (E-Auction Document)
From 23.10.2026 Till 30.10.2026
On or before 30.10.2026
03.11.2026
05.11.2026
07.11.2026

Description of Vehicle: The asset is a Hyundai Verna CRDI SX 1.6 Diesel Sedan, bearing Registration Number KA51MD1971, owned by Presscom Products Private Limited. Date of first registration: October 09, 2012.

Terms and Conditions of the E-Auction:
1. The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Information Document" available at <https://https://baanknet.com/> and to the following conditions;
2. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator of Presscom Products Private Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bidder/offer at any stage of the e-auction process without assigning any reason and without any liability.
3. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS", "NO RECOURSE BASIS" through approved service provider, M/s. PSB Alliance Private Limited (<https://baanknet.com/>).
4. The bidders cannot place a bid at a value below the reserve price.
5. The time period for payment by the Successful Bidder shall be as provided in Clause 12 of Schedule I to the IBBI (Liquidation Process) Regulations, 2016, as amended from time to time. Any extension of the period for payment of balance sale consideration beyond ninety days shall be subject to the prior approval of the Committee in accordance with the applicable provisions of the Liquidation Process Regulations.
6. The last date for submission of eligibility documents and bid documents as mentioned in the process documents is 23.10.2026. Inspection date is open from 23.10.2026 till 30.10.2026.
7. The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the IBC, 2016 to the extent applicable.
8. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Regulations mandated under Circular No. IBBI/LIQ/84/2025 dated 28.03.2025. Sale will be cancelled if the balance sale consideration is not paid within stipulated time mentioned in E-Auction Process Information Document.
9. Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of M/s. PSB Alliance Private Limited (<https://baanknet.com/>).
10. All eligibility documents need to be uploaded till 23.10.2026 only on baanknet portal.
11. The prospective bidder shall deposit EMD through BAANKNET AUCTION PLATFORM. If the bidder is found ineligible for any reason, EMD shall be FORFEITED.
12. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the e-auction process and / or not to accept and / or disqualify any interested party / potential investor / bidder without assigning any reason and without any liability.
13. PLEASE REFER THE COMPLETE E-AUCTION PROCESS DOCUMENT/ E-AUCTION PROCESS MEMORANDUM FOR THE DETAILS/ TERMS AND CONDITIONS OF THE AUCTION.
14. Sale shall be subject to the provisions of Insolvency and Bankruptcy code, 2016 and Regulations.

Sd/-
Sanjay Mehra
Liquidator of Presscom Products Pvt Ltd
IBBI Reg. No.: IBBI/PA-001/IP-P01818/2019 -2020/12784
AFA Valid Up to: 31.12.2027
Date: 08.10.2026
Place: New Delhi

PUBLIC NOTICE

SURRENDER OF INVESTMENT ADVISER REGISTRATION
KORMAN CAPITAL INVESTMENT ADVISORS LLP
SEBI INVESTMENT ADVISER REGISTRATION NO: INA000018656
UNIT 2, 4TH FLOOR, OLSEN SPACES, SITE NO. 41, AGARA VILLAGE, 12TH MAIN ROAD, 14TH CROSS, HSR LAYOUT, SECTOR 6, BANGALORE, KARNATAKA, 560102

NOTICE is hereby given that Korman Capital Investment Advisors LLP, is desirous of making an application for the surrender of their Investment Adviser registration bearing registration number INA000018656 and BSE Enlistment No. 2107. Any aggrieved party may make any representation against the surrender to Korman Capital Investment Advisors LLP at their relevant Registered Office address as indicated above, and they can lodge their complaint at SEBI Head Office Plot No. C4-A, 'G' Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, or at <https://scores.sebi.gov.in/> within 15 days of the date of Notice.

SAPPHIRE SPACE INFRACON PRIVATE LIMITED (IN LIQUIDATION)
AND
CONGLOME TECHNOCONSTRUCTIONS PRIVATE LIMITED (IN LIQUIDATION)

Liquidator's Communication Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 | +91 9819799455

Corrigendum to the Auction Notice dated 09th September 2026
COMPOSITE E-AUCTION – SALE OF ASSETS UNDER IBC, 2016

1. Reference is invited to the Auction Notice dated 09th September 2026 (the "Auction Notice") issued by the undersigned, as Liquidator of Sapphire Space Infracon Private Limited (In Liquidation) and Conglome Technoconstructions Private Limited (In Liquidation), for the composite e-auction sale of the Sathyanagar Project by way of a slump sale under Regulation 32(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, to be conducted on the Baanknet e-auction platform (<https://bbi.baanknet.com/eauction-bbi/home>).

2. Pursuant to the extension accorded by the Committee of Creditors of Sapphire Space Infracon Private Limited and Conglome Technoconstructions Private Limited, the following dates stated in the Auction Notice stand amended as set out below:

Sr. No.	Particulars	As stated in the Auction Notice dated 09th September 2026	As amended by this Corrigendum
1.	Last date for submission of Earnest Money Deposit (EMD) on the Baanknet platform	07 October 2026	12 October 2026
2.	Date and time of E-Auction	09 October 2026, 12:00 P.M. to 01:00 P.M. (with unlimited extension of 5 minutes each)	14 October 2026 (Wednesday), 12:00 P.M. to 01:00 P.M. (with unlimited extension of 5 minutes each)

3. All other terms and conditions of the Auction Notice, the Process Memorandum and the E-Auction Bid Document, including the Reserve Price of INR 36,00,00,000, the EMD of INR 3,60,00,000 and the Incremental Bid Amount of INR 25,00,000, remain unchanged. Bids and EMD already submitted by prospective bidders on the Baanknet platform shall remain valid, and bidders need not to resubmit again.

4. This Corrigendum shall be read together with, and forms an integral part of, the Auction Notice. In the event of any inconsistency, the terms of this Corrigendum shall prevail to the extent of such inconsistency.

5. The Liquidator reserves the right to cancel or modify the process without assigning any reason and without any liability, as stated in the Auction Notice. For submission of bid and related documents for the above auction process, please refer to <https://bbi.baanknet.com/eauction-bbi/home> having Auction ID number 4863. For any clarification, please contact the undersigned at conglome.liquidator@gmail.com and rp.sapphireinfracon@gmail.com.

Date: 08 October 2026
Place: Mumbai

Harish Kant Kaushik
Liquidator of Sapphire Space Infracon Private Limited and
Conglome Technoconstructions Private Limited
Reg. No. IBBI/PA-001/IP-P01469/2018-2019/12340

L&T Finance Limited

Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Bangalore

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [SARFAESI Act, 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession taken	Earnest Money Deposit 10% or more (IN ₹)	Reserve Price (IN ₹)	Date of Inspection	Date and Time of Auction
1. Mr. Arun Sarkar 2. Mrs. Mithu Sarkar	Schedule – I All That Piece And Parcel Of A Two Bedroom Apartment Bearing No. 203, On The 2nd Floor Of The Wing C3, Block 'C' With E – Khata Number 150200302600221421 In The Project In The Development Known As "vbhc Palmhaven – II, Having Carpet Area Of 510.64 Square Feet And Saleable Area Of 726.71 Square Feet Along With No Car Parking Space With Proportionate Share In The Common Area And The Non – Exclusive Right To Use Of The Common Area, The Common Amenities And Facilities Of The Project Developed On Land Situated At Village Doddabele Village, Kengeri Hobli, Bangalore South Taluk, Bangalore District.	H0481807 04231238 15, H0481803 02230625 46, H0481803 02230625 46L,	15-04-2026	Rs. 3,64,978/-	As per Demand Notice dated 09/01/2025 Total outstanding dues is Rs. 76,49,607.71/- As On Date 03/01/2025	On 23/10/2026 from 11:00 A.M TO 12:00 P.M 5.30 P.M with prior appointment.	28/10/2026 from 11:00 A.M TO 12:00 P.M

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.auctiontiger.net/EPROC/> under the provisions of SARFAESI Act with the aid and through public e-auction mode.

2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.

3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 27-10-2026 TILL 6:00 P.M.

4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.

5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 28-10-2026 i.e., day of e-auction or on the next working day i.e., 29-10-2026 which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.

6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e. Name Mr. Vikas Singh, Contact No. 8669189048 and Mr. Satheesha R Contact No. 9738141146, L&T Finance Ltd, Brindavan, Plot no. 177, CST Road, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India. At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-poned the E-auction without assigning any reason thereof and without any prior notice.

7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/s favour as per the applicable law.

8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, after the holding of above-mentioned public E-auction sale.

9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall the property as per the provisions laid down in the SARFAESI ACT, 2002.

10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 08.10.2026
Place: Bangalore

Sd/-
Authorized Officer
For L&T Finance Limited

CORRIGENDUM

In the Form INC-26 published by Rollon Hydraulics Private Limited ("Company") on August 16, 2026, proposing the alteration of the Memorandum of Association of the Company and shifting of its registered office from the "State of Karnataka" to the "State of Maharashtra", all references to "Regional Director, South East Region" shall be read as "Regional Director, South Western Region".

Accordingly, the address of the Regional Director shall be read as follows:
"E Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka"
All other contents of the said Form INC-26 shall remain unchanged.

For Rollon Hydraulics Private Limited
Sd/-
Rohitash Gupta
Director
Date: 07.10.2026
Place: Noida
DIN : 01049454

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s SRIRAM INFRAPROJECTS & VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	M/s. Sriram Infraprojects & Ventures Private Limited
1.	Date of incorporation of corporate debtor	19.09.2011
2.	Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100KA2011PTCO60474
4.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: No.56, 7th B Main Road, 4th Block Jayanagar, Bangalore, Karnataka, India, 560011 Project Site: Sriram Riverwood situated at Nettigere Village, Uttarahalli, Bengaluru - 560116
5.	Insolvency commencement date in respect of corporate debtor	Order passed on 28.09.2026 (order received on 06.10.2026)
6.	Estimated date of closure of insolvency resolution process	04.04.2027 (Sunday)
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Rajendra Kothari IBBI/PA-002/IP-N01225/2022-2023/14132 AFA Valid Till 30.06.2027
8.	Address and e-mail of the interim resolution professional, as registered with the Board	A-703, Iskon Riverside, Near Shalataish Society, Shahibag, Ahmadabad, Gujarat, 380004 Email id: ip.kothari@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Blue Rose, Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066 Email id: ibc.sivpi@gmail.com
10.	Last date for submission of claims	20.10.2026 (Tuesday)
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. T V Siva Prasad IBBI/PA-003/ICAIN00406/2021-2022/14051 2. Balajee Sumant Chemote IBBI/PA-002/IP-N01297/2024-2025/14464 3. Vivek Satyaprakash Jalan IBBI/PA-002/IP-N01295/2024-2025/14452
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://bbi.gov.in/en/home/downloads b) Physical address: https://bbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench, has ordered the commencement of a corporate insolvency resolution process of M/s SRIRAM INFRAPROJECTS & VENTURES PRIVATE LIMITED on 28.09.2026 (Order received on 06.10.2026).

The creditors of M/s SRIRAM INFRAPROJECTS & VENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nilesh Rajendra Kothari
Interim Resolution Professional
In the matter of Sriram Infraprojects & Ventures Private Limited
IBBI/PA-002/IP-N01225/2022-2023/14132
Date: October 08, 2026
Place: Mumbai
AFA Valid upto: 30.06.2027
Correspondence Address: 410, 4th Floor, Blue Rose, Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066
Email id: ibc.sivpi@gmail.com

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 1ನೇ ಮಹಡಿ, ಬಸವ್ ಮಂಗಲ್ ಕಟ್ಟಡ, ಹೊನ್ನವ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560025. ದೂರವಾರ್ತೆ: 080-43003651
 ಸಹಾಯಕ ಕಾರ್ಯದರ್ಶಿ

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ಬಸವೇಶ್ವರ ನಗರ ಶಾಖೆ, ನಂ. 119/18
60 ಅಡಿ ರಸ್ತೆ ಕಿವಿವಾಗಿ ಕಾಲೋಣಿ, ಬಸವೇಶ್ವರ ನಗರ
ಅಂಗಳದಿಂದ - 560 079, ಫೋನ್ : 080-23201
E mail: VIBASA@bankoffarroda.bank.in

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